भारतीय औद्योगिक वित्त निगम में वित्तीय अनियमिततायें

*737. श्री लाखन सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को भारतीय औद्योगिक वित्त निगम में विशेष रूप से इसके चेयरमैन के विरुद्ध कथित भ्रष्टाचार प्रक्रिया संबंधी अनियमितताएं और सार्वजनिक धन और संसाधनों के दुरुपयोग के बारे में कोई ज्ञापन प्राप्त हुआ है ;

(ख) यदि हां, तो सरकार ने उन पर क्या कार्यवाही की है ; और

(ग) निगम के अध्यक्ष, श्री बलदेव पसरीचा के विरुद्ध भ्रष्टाचार और प्रक्रिया संबंधी अनियमितताओं के कतिपय आरोपों के बावजूद उनका कार्यकाल किन आधारों पर मार्च, 1978 के बाद तक बढ़ा दिया गया ?

†[Financial irregularities in the I.F.C.I.

*737. SHRI LAKHAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received any memorandum alleging prevalence of corruption, procedural irregularities and misuse of public money and resources in the Industrial Finance Corporation of India, particularly against its Chairman;

(b) if so, what action Government have taken thereon; and

(c) what are the grounds on which the tenure of the Chairman of the Corporation Shri Baldev Pasricha, was extended beyond March, 1978 inspite of the fact that there are certain allegations of corruption and procedural irregularities against him ?]

वित्त मंत्री (श्री एच० एम० पटेल): (क) जी, हां । इस बारे में अभ्यावेदन मिल चुके हैं ।

(ख) सरकार ने औद्योगिक विकास बैंक से इस मामले की जांच करने का अनुरोध किया है । भारतीय औद्योगिक विकास बैंक ने सूचित किया है कि उसने इन आरोपों की विस्तार से जांच कर ली है और इन में कोई तथ्य नहीं दिखाई देता ।

(ग) औद्योगिक वित्त निगम अधिनियम, जिसे लोक वित्तीय संस्था विधि (संशोधन) अधिनियम, 1975 की धारा 22 द्वारा संशोधित किया गया था, की धारा 10 क (2) की शर्तों के अनुसार, भारतीय औद्योगिक वित्त निगम के अध्यक्ष का कार्यकाल 4 वर्ष का है । श्री पसरीचा मार्च, 1979 के अन्त में 4 वर्ष पूरे करेंगे ।

†[THE MINISTER OF FINANCE (SHRI H. M. PATEL) :(a) Yes, Sir. Representations to this effect have been received.

(b) Government requested the IDBI to look into the matter. The IDBI has reported that the allegations have been examined by them in detail and it is their considered view that the allegations are not well founded.

(c) In terms of Section 10A(2) of the IFC Act, as amended by section 22 of Public Financial Institutions Laws (Amendment) Act, 1975, the term of office of the Chairman of IFCI is 4 years. Shri Pasricha will complete 4 years at the end of March, 1979.]

Appointment of a Commission on Cooperation

*738 SHRI SURENDRA MOHAN: Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether Government are aware of the widespread feeling among the cooperators that a commission should be appointed to stuy the state of the cooperative movement and to recommend steps for its toning up ; and

(b) if so, what action Government have taken or propose to take in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): (a) and (b) The proposal to appoint a Commission on Cooperation is under consideration of the Government.

†[ ] English translation.